IN THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH MA 13/2018 in CP 1139/I&BP/2017

Under Section 12(2) of IBC, 2016

In the matter of

State Bank of India

... Financial Creditor

Vs

Monnet Ispat & Energy Limited ... Corporate Debtor

Through Mr. Sumit Binani Resolution Professional

Applicant

Order delivered on 10.1.2018

Coram: Hon'ble B.S.V. Prakash Kumar, Member (J) Hon'ble V. Nallasenapathy, Member (T)

For the Petitioner: None For the Respondent: None

For the Intervener: Mr. Sanjay Bhatt, Advocate for Resolution Professional

Per B. S. V. Prakash Kumar, Member (Judicial)

ORDER

Oral Order dictated in the open court on 09.01.2018

On the application moved by the Insolvency Resolution Professional stating that Committee of Creditors in a meeting held on 16.12.2017 passed a resolution seeking extension of CIRP period for another 90 days for 180 days period would expire on 13.01.2018, since the application was filed on 08.01.2018, i.e. before expiry of 180 days, the CIRP period is hereby extended for another 90 days, as envisaged in Section 12(2) of the Insolvency and Bankruptcy Code, 2016 giving effect from 14.01.2018.

Accordingly, the MA No.13/2018 is hereby allowed.

Sd/-

V. NALLASENAPATHY Member(Technical) Sd/-

B. S. V. PRAKASH KUMAR Member (Judicial)